

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

ORIGINAL APPLICATION No. 950/90

DATE OF ORDER : 27.4.1992

BETWEEN :

Smt. Manorama

.. Applicant.

A N D

The Union of India rep. by

1. The Secretary to the
Govt., Dept. of Posts,
New Delhi.
2. The Chief Post Master General,
Andhra Pradesh Circle,
Hyderabad.
3. The Post Master General,
Andhra Pradesh Southern
Region, Kurnool.
4. The Superintendent of Post
Offices, Kurnool.

.. Respondents.

Counsel for the Applicant

.. Mr. KSR. Anjaneyulu

Counsel for the Respondents

.. Mr. N. Bhaskara Rao, Addl.
CGSC

CORAM :

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)).

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Mr. KSR Anjaneyulu, Advocate for the applicant and Mr N. Bhaskara Rao, Standing Counsel for the respondents are present. Heard both sides.

2. This is an application filed under Section 19 of the Administrative Tribunals Act, to direct the respondents 2 and 3 to consider and issue appointment orders to the applicant on compassionage grounds as Postman.

3. The facts giving rise to this OA in brief may be stated as follows:

4. The applicant is the wife of Late Sri PSN Sarma, Postal Assistant of Kurnool, HPO who died on 27.6.1986 at the age of 30 years. She approached the department and made representation on 18.10.1988 for providing compassionate appointment to her. But there was no positive response from the Department to appoint her by providing a post on compassionate grounds. So, the applicant has approached this Tribunal for the relief as already indicated above.

5. When this OA came up for hearing today, Mr JR Gopal Rao on behalf of Mr N. Bhaskara Rao, Standing Counsel for the respondents, produced before us a copy of the letter from the office of the Post Master General, AP Circle, Hyderabad, dated 30.03.1992, the terms in which are as follows:

- (a) "at present no vacancies are available in Postman cadre in Kurnool Division for compassionate appointment.
- (b) applicant is kept in waiting list and her position in the list is at Sr.No.1.
- (c) the applicant is probably provided job of postman during the course of this year."

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5. The said letter states that information in the said letter is to be brought to the notice of the Tribunal when the case is taken up for hearing.

6. After hearing both sides, we are of the opinion that no separate orders need be passed in this OA in view of the letter referred to above. But the OA is disposed of in terms of the said letter dated 30.03.1992 of the Postmaster General, Hyderabad. In the circumstances of the case, the parties shall bear their own costs.

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member (Jud1.)

Date: 27th April, 1992

(Dictated in the Open Court)

Deputy Registrar (Jud1.)

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Copy to:-

1. The Secretary to the Government, Department of Posts, New Delhi.
2. The Chief Post Master General, A.P.Circle, Hyderabad.
3. The Post Master General, A.P.Southern Region, Kurnool.
4. The Superintendent of Post Offices, Kurnool.
5. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd
6. One copy to Sri. N.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
7. One spare copy.

Rsm/-

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15/5/92*

O.A. 9507 90

TYPED BY

COMPARED BY

CHECKED BY ASR/51

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 27/4/1992.

ORDER / JUDGMENT

R.A./C.A./M.A. No.

in

O.A. No.

9507 90

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

